

## **Form 189 – Frequently Asked Questions**

### **Application for approval of issue of public companies under section Schedule XV(1)(z)(i) of the Income-tax Act, 2025**

<b>Name of form as per I.T. Rules, 1962</b>	<b>Form 59</b>	<b>Name of form as per I.T. Rules, 2026</b>	<b>189</b>
<b>Corresponding section of I.T. Act, 1961</b>	<b>80C(2)(xix)</b>	<b>Corresponding section of I.T. Act, 2025</b>	<b>Schedule XV(1)(z)(i)</b>
<b>Corresponding Rule of I.T. Rules, 1962</b>	<b>20</b>	<b>Corresponding Rule of I.T. Rules, 2026</b>	<b>331</b>

#### **1. What is Form 189?**

**Ans.** Form 189 is required to be filed by an assessee to apply for approval of issue of public companies under section Schedule XV(1)(z)(i) of the Income-tax Act, 2025. The contribution to such issue by individuals is eligible for deduction u/s 123 of the Income-tax Act, 2025.

#### **2. Who should file Form 189?**

**Ans.** An assessee applying for approval of issue of public companies under section Schedule XV(1)(z)(i) of the Income-tax Act, 2025 should file Form 189.

#### **3. What is the Due Date to file Form 189?**

**Ans.** The form should be filed by the public company along with the documents as mentioned in the application form three months before the issue of eligible capital.

#### **4. Why is Form 189 important?**

The approval for issue of eligible capital as per Schedule XV(1)(z)(i) of the Income-tax Act, 2025 is granted based on details filed in Form 189.